

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

STARRED QUESTION NO:345
ANSWERED ON:10.08.2016
Re-employment of Retired Bureaucrats
Singh Shri Bhola

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether a large number of retired bureaucrats at senior levels have been reemployed as consultants/advisers etc.;
- (b) if so, the details thereof during the last three years and the current year along with the reasons therefor;
- (c) whether this practice has affected the morale of serving officials and also affected the overall efficiency in the Government offices and if so, the reaction of the Government thereto;
- (d) whether re-employment of retired bureaucrats has affected the employment opportunity of the youths and if so, the details thereof; and
- (e) whether the Government has framed any policy before making such appointments and if so, the details thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN LOK SABHA STARRED QUESTION NO.345 BY DR. BHOLA SINGH FOR REPLY ON 10/08/2016 REGARDING RE-EMPLOYMENT OF RETIRED BUREAUCRATS

(a) As per extant rules, the Ministries/Departments may hire external professionals, consultancy firms or consultants for a specific job, not against a regular post. Some retired senior Civil Servants having expertise and eminence are also appointed as Advisors with a view to achieve certain specified public policy objectives.

(b) As the respective Ministries/Departments are authorized to engage consultants, no centralized data is maintained.

(c) & (d) As the Consultants/Advisors are not to be engaged against regular posts, it is not likely to affect either the morale of serving officials or employment opportunities for the youth. Moreover, they bring expertise with them which only improves the overall efficiency of the Government.

(e): Rule 163-177 of General Financial Rules, 2005 govern the policy for engagement of Consultants.
